

Amendment Act, 1987 are:

- (i) inclusion of 'noise' under the definition air pollutant;
- (ii) deletion of the 'schedule' in the Principal Act which makes it mandatory for persons establishing or operating any industrial plant in an air pollution control area to seek previous consent of the Board;
- (iii) empowering Boards to revoke or cancel consents given to industrial plants before the expiry of the period for which a consent is granted if the conditions subject to which a consent is granted are not fulfilled;
- (iv) empowering Boards to give directions to any person, officer or authority to achieve the objectives of the Act. This power includes the power to direct the closure, prohibition or regulation of any industry, operation or process or the stoppage or regulation of supply of electricity, water or any other service; and
- (v) enhancement of penalty provisions for violations of the Act by making them more stringent.

3. Proposals to amend the Water (Prevention and Control of Pollution) Act, 1974 to confer more powers and to impose more stringent penalties are under consideration.

Mobile Medical Units for Remote Areas

10805. DR. PHULRENU GUHA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have any proposal to introduce mobile medical units for remote and inaccessible areas in the country;

(b) if so, the details thereof; and

(c) If not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CIVIL AVIATION (SHRI MOTILAL VORA) .

(a) to (c). There is no such proposal under consideration of Government of India. However, keeping in view the difficult geographical conditions of the hilly areas, the norms for establishment of Primary Health Centres and sub-centres have been relaxed as one Primary Health Centre for 20,000 population and one sub-centre for 3,000 population in hilly areas against 30,000 and 5,000 population respectively in general rural areas.

Compensation for Repair and Maintenance of State Roads Affected by Diversion of National Highway Traffic

10806. SHRI NITYANANDA MISRA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether due to damage caused to bridges on National Highways, traffic is diverted through the State roads;

(b) whether these State roads suffer very badly because these are usually not made to carry such heavy loads;

(c) whether Union Government provide adequate compensation to State Governments for repair and maintenance of such roads; and

(d) if so, the amount of funds provided to States during the Seventh Plan period for this purpose so far?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) to (d). Instances of such diversions do occur leading to temporary increase in the use of State roads and consequential wear and tear. No payment to State Government is made for this purpose as the development and maintenance of State roads is the responsibility of State Governments.

Replacement/Strengthening of Small Bridges and Culverts on National Highways

10807 SHRI NITYANANDA MISRA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether some of the small bridges and culverts on National Highways which have lived for more than 50 years need to be replaced or strengthened substantially

(b) if so, whether any such measures were contemplated under the Seventh Plan

period;

(c) if so, the State-wise break up of such activities that were taken in hand, those completed and those which are still in progress; and

(d) the details of proposals submitted by Orissa Government in this regard for inclusion in the next Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) Yes Sir.

(b) A sum of Rs. 120 crores has been provided in the Seventh Five Year Plan for sanctioning the works of widening/re-construction of weak and narrow bridges and culverts

(c) State-wise break up of works completed and in progress, is given below -

(d) Proposals for the next Five year Plan (1990-95) are yet to be formulated

STATEMENT

Details of Minor Bridge Works Sanctioned During Seventh Five Year Plan Period

S No	State	Works sanctioned	Work completed	Works in progress
1	2	3	4	5
1	Andhra Pradesh	10	1	9
2	Arunachal Pradesh	1	-	1
3	Assam	21	3	18
4	Bihar	15	2	13
5	Chhatisgarh	-	-	-
6	Delhi	-	-	-
7	Goa	2	2	-